
C. Umapathy Vs State represented through

Criminal Appeal (Madurai) No. 175 of 2006

Court: Madras High Court (Madurai Bench)

Date of Decision: March 22, 2018

Acts Referred:

Code of Criminal Procedure, 1973 “ Section 313, 374(2)#Indian Penal Code, 1860 “
Section 409, 420, 467, 468, 477A#Prevention of Corruption Act, 1988 “ Section 13(2),
3(1)(d), 19

Hon’ble Judges: P. N. Prakash, J

Bench: Single Bench

Advocate: Gopalakrishna Lakshmana Raju, R. Venkateswaran, N. Nagendran

Final Decision: Dismissed

Judgement